

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -2057
ANSWERED ON – 06/08/2025

AGE RELAXATION UNDER EWS RESERVATION

2057 # DR. LAXMIKANT BAJPAYEE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the reasons for no age relaxation under Economically Weaker Section (EWS) reservation which provides 10 per cent quota in Government jobs and educational institutions to people from the general category, while there is age relaxation in reservation for other categories;
- (b) whether it is a fact that some States are giving age relaxation to EWS category, if so, the details thereof;
- (c) whether Government proposes to bring age relaxation provision in EWS reservation also and bring a uniform policy across the country?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) to (c): The Constitution (One Hundred and Third Amendment) Act, 2019 inserted Clause (6) in Articles 15 and 16 to enable the State to make special provisions for the advancement of Economically Weaker Sections (EWS) of citizens other than those covered under existing reservations for SC, ST and OBC. This includes up to 10% reservation in appointments to civil posts under the Government of India and admission to educational institutions. The Central Government does not maintain consolidated data on State-wise age relaxation policies for EWS candidates.
